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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

O.A.No.1276/96

Date of Order 4.11.96

BETWEEN:

A. Visweswara Rao

.. Applicant.

AND

Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL, (Post), Hyderabad.

Respondent

Counsel for the Applicant

. Mr.P.Guru Murthy

Counsel for the Respondent

.. Mr. V.Rajeswara Rao

## CORAM:

HON BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRI B.S. JAI PARAMESWAR : MEMBER (JUD L.)

## JUDGEMENT\_

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.P.Gurumurthy, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondent.

2. The applicant was issued with two charge sheets for unauthorised absence for the period from 2.12.94 to 25.2.95 (memo No.NFC/PA.IX/1(01)/2210/112 dated 3.4.95 (A-11) ) and from 22.4.95 to 17.5.95 (memo No.NFC/PA.IX/1(01)/2210/295, dated 27.7.95 (A-10) ). An enquiry was conducted in regard to both the memorandum of the charges. The applicant was reduced from Tradesman 'D' to Tradesman 'E' by order No. NFC/PA.IX/1(01)/2210/546 dated 2.2.96 by Deputy Chief



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Executive (A) who is the disciplinary authority. However, R-1 under the powers vested to him in terms of Rule 25 of CCS (CCA) Rules enhanced the penalty from reduction to the lower rank to that of compulsory retirement from Government service with immediate effect by memo No.NFC/PA.IX/1(01)/2210/677 dated 30.9.96 (A-1), Cafter giving him due notice before enhancing the penalty. The applicant has not exhausted alternate channel available to him for redressal of his grievance by appealing to the next higher authority with R-1

- 3. This OA is filed challenging the compulsory retirement order dated 30.9.96 (A-1) and for a consequential direction to reinstate him back in service with all other attendant penefits.
- 4. The applicant has not exhausted all the remedies available to him before approaching this Tribunal as per C.A.T. Procedural rules. In view of this the applicant should approach the appellate authority higher than R-1 and submit all the contentions available to him for the prayer made in this OA. If such a representation is received, the appellate authority will consider his representation in accordance with the rules and discose of the same expeditiously. The applicant should submit a representation within 2 weeks from today.
- 5. In view of what is stated above the OA is disposed of an almost with no costs.

(B.S.JAI PARAMESWAR)
Member (&udl.)

(R.RANGARAJAN) Member(Admn.)

Dated: 4th November, 1996

(Dictated in Open Court)

D. 2 (3).8

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D.A.NO.1276/96

## Copy to:

- 1. The Chief Executive,
  Nuclear Fuel Complex,
  Dept. of Atomic Energy,
  ECIL(Post)
  Hyderabad.
- 2. One copy to Mr.P.Guru Murthy, Advocate, CAT, Hyderabad.
- 3. One copy to Mr.W.Rajeswar Reo, Addl.CGSC, CAT, Hyderabad.
- 4. One copy to Library, CAT, Hyderabad.
- 5. One duplicate copy.

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Typed By Compared by

Checked By Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON' DLE SHRI R.RANGARABAN: M(A)

DA TED: 4/1/96

ORDER/JUDGEMENT R.A/C.P./M.A.NO.

0.A.NO. 1276/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHORAWN
ORDERED REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

केन्द्रोब प्रशासनिक विधिकरण Central Administrative Tribunal होन्द्रका /DESPATCH

18 NOV 1996 Way

हैदराबाद न्यायपीठ HYDEKABAD BENCH